

Rs. 17.41 lakhs for export of jute goods to Malawi and in 1982-83 orders for Rs. 288.22 lakhs worth of jute goods from Egypt and Rs. 86.00 lakhs from Ghana.

Cashew: Cashew Corporation of India Ltd. (CCI) a subsidiary of S.T.C., has been effecting export of cashew kernels mostly to non-traditional markets of Hong Kong, Shiga-port, Tokyo and Sydney. During 1982-83, C.C.I. took initiative to identify bulk buyers in different markets and it could secure bulk orders totalling 45,300 cartons valued at Rs. 2.35 crores from a U. S. buyer.

Changes in long term banking policy

690. SHRI VISHVAJIT PRITHVIJIT SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to make some changes in the long term banking policy in view of the changing pattern of economy; and

(b) if so, what are the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b) The Government and Reserve Bank of India continually review the different aspects of banking policy in the context of emerging economic situation and take appropriate steps as and when considered necessary. Currently no change in the long term banking policy is contemplated.

Development of laser-guided missiles by India

691. SHRI VISHVAJIT PRITHVIJIT SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that India is developing laser-guided missiles;

(b) if so, whether it is being developed entirely indigenously or with collaboration; and

(c) by when it is expected to be ready?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) Department of Defence Research is engaged in the development of laser guidance technology.

(b) The laser guidance technology is being developed without any foreign collaboration.

(c) It is not in public interest to disclose the details.

Interest/penalty on outstanding excise duty and customs duty

692. SHRI R. R. MORARKA: Will the Minister of FINANCE be pleased to state;

(a) the names of persons against whom one crore or more of excise duty or customs duty is due;

(b) the steps taken by Government to recover the same; and

(c) whether any interest is chargeable and penalty is leviable for default in payment?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) and (b) The information is being collected as on 1-4-1983 and will be laid on the Table of the Sabha.

(c) No, Sir.

Loss suffered by Cotton Corporation of India

693. SHRI A. G. KULKARNI: Will the Minister of COMMERCE be pleased to refer to the answer to Starred Question 226 given in the Rajya Sabha on the 15th March, 1983 and state what is the total loss suffered by Cotton Corporation of India during the year 1982-83?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA): The Cotton Corporation of India has suffered a loss of about Rs. 24.73 crores from September 1982 to March, 1983. (Accounting year of the CCI is from September to August.)